## BEFORE THE ADJUDICATING OFFICER SECURITIES AND EXCHANGE BOARD OF INDIA CORRIGENDUM

## **CORRIGENDUM**

## TO

## ADJUDICATION ORDER Ref. No. Order/AN/RG/2024-25/30568

- 1. Whereas, an Adjudication Order no. Order/AN/RG/2024-25/30568 (hereinafter referred to as 'Order') has been passed in the matter of Berkely Securities Limited.
- 2. The PAN of the Noticee captured in the said Order at page 1, has been inadvertently mentioned as "AADCB787M" instead of "AADCB7787M".
- 3. Accordingly, the PAN in the said Order appearing at page 1, shall be read as "AADCB7787M".
- 4. The order bearing Ref. No. Order/AN/RG/2024-25/30568 shall always be read with this 'Corrigendum' and other contents of the Order shall remain unchanged.
- 5. A copy of this Corrigendum shall be served upon the Noticee, and also to the Securities and Exchange Board of India.

**DATE: August 27, 2024** 

PLACE: MUMBAI

AMAR NAVLANI ADJUDICATING OFFICER

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